

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**IA NOS. 929 & 930 OF 2018 IN**  
**DFR NO. 2374 OF 2018**

**Dated: 30<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**International Power Corporation Private Limited** .... **Appellant(s)**  
**Versus**  
**Karnataka Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Shridhar Prabhu  
Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : --

**ORDER**

**(IA NO. 929 OF 2018 - FOR LEAVE TO FILE)**

Heard learned counsel, Mr. Shridhar Prabhu., appearing for the Appellant. At the outset, he submitted that, the instant application filed by the Appellant may kindly be dismissed as not pressed.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant, the instant application filed by the Appellant is dismissed as not pressed.

**(IA NO. 930 OF 2018 - FOR DELAY IN FILING THE APPEAL)**

Issue notice to the Respondents returnable on 06.08.2018. Dasti, in addition, is also permitted.

List the matter on **06.08.2018.**

**(S. D. Dubey)**  
**Technical Member**

Bn/pr

**(Justice N. K. Patil)**  
**Judicial Member**